

15.09 ½ hrs.

**PUNJAB GRAM PANCHAYAT  
SAMITIES AND ZILA PARISHAD  
(CHANDIGARH REPEAL) BILL**

**As passed by Rajya Sabha**

[English]

SECRETARY GENERAL: Sir, I lay on the Table, the Punjab Gram Panchayat, Samities and Zila Parishad (Chandigarh Repeal) Bill, 1994 as passed by Rajya Sabha on 22nd April, 1994.

15.10 hrs.

**PUNJAB GRAM PANCHAYAT,  
SAMITIES AND ZILA PARISHAD  
(CHANDIGARH REPEAL) BILL,**

**As Passed By Rajya Sabha**

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): Sir, I beg to move:

"That the Bill to repeal the Punjab Gram Panchayat Act, 1952 and the Punjab Panchayat Samities and Zila Parishads Act, 1961 as in force in the Union Territory of Chandigarh, as passed by Rajya Sabha, be taken into consideration."

The Bill seeks to repeal the Punjab Gram Panchayat Act, 1952 and the Punjab Panchayat Samities and Zila Parishads Act, 1961.

At present there is three-tier Panchayat Raj System in the Union Territory of Chandigarh:

- (i) Gram Panchayat at the village level;
- (ii) Panchayat Samiti at the Tehsil level; and
- (iii) Zila Parishad at the district level.

There are 22 villages in Chandigarh which are governed by 21 Panchayats under Punjab Gram Panchayat Act, 1952. Panchayat Samiti, Chandigarh, has been constituted at the Tehsil level under the Punjab Panchayat Samities and Zila Parishads Act, 1961. The Zila Parishad, Chandigarh, has also been constituted under the aforesaid Act.

To harmonise the provisions of the local laws with Constitution (Seventy-third Amendment) Act, 1992, the State Legislature of Punjab has passed the Punjab Panchayati Raj Bill, 1994, replacing the earlier statutes, viz. Punjab Gram Panchayat Act, 1952 and Punjab Panchayat Samities and Zila Parishads Act, 1961. It has been decided to extend the above Act, when enforced, to Union Territory of Chandigarh. However, this can be done only after the Punjab Gram Panchayat Act, 1952, and the Punjab Panchayat Samities and Zila Parishads Act, 1961 are repealed. This is necessary because unless the laws already in force are repealed and a tabula rasa created, it will not be possible to extend the new law, viz. the Punjab Panchayati Raj Act, 1994 to the Union Territory of Chandigarh under Section 87 of the Punjab Reorganisation Act, 1966. It is not possible to repeal an existing law by extension of another law. A law by the

Parliament will be necessary to repeal the existing laws in the Union Territory of Chandigarh.

I commend this Bill to this august House for approval.

[Translation]

DR. LAXMINARAYAN PANDEYA (Mandsaur): This is a disrespect to the feelings of the Members. We have just been told that it is being passed. Had we been told earlier, we should have taken part in the debate.

[English]

MR. DEPUTY SPEAKER: The question is:

"That the Bill to repeal the Punjab Gram Panchayat Act, 1952 and the Punjab Panchayat Samities and Zila Parishads Act, 1961 as in force in the Union Territory of Chandigarh, as passed by Rajya Sabha, be taken into consideration."

*The motion was adopted.*

MR. DEPUTY SPEAKER: The House will not take up clause-by-clause consideration of the Bill.

The question is:

"That Clauses 2 and 3 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3 were added to the Bill.*

MR. DEPUTY SPEAKER: The question is:

"That Clause 1, the Enacting Formula and the Long Title stand part of the Bill.

*The motion was Adopted*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

SHRI P.M. SAYEED: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

15.17 hrs.

## RAILWAYS (AMENDMENT) BILL

**As passed by Rajya Sabha**

[English]

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): On behalf of Shri C.K. Jaffer Sharief, I beg to move:\*

"That the Bill to amend the Railways Act, 1989 and the Railway Claims Tribunal Act, 1987, as passed by Rajya Sabha, be taken into consideration."

\* Moved with the recommendation of the President.